

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 28<sup>th</sup> day of August 2000.

Original Application no. 781 of 1993.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member  
Hon'ble Mr. M.P. Singh, Administrative Member

1. Yogendra Mishra, S/o B.B. Mishra,  
R/o Khudura Post Bangar Sidhuaw, Deoria.
2. Singhasan, S/o Jaddu, R/o Pakadi Tola Dhoosh,  
Post Pakadi Distt. Deoria.
3. Jai Narain, S/o Raghupati, R/o Khudura,  
Post Bangar Siadhuaw, Distt. Deoria.
4. Ramjeet, S/o Dukhi, R/o Biddhiya Post Bichhiya,  
Distt. Gorakhpur.
5. Nagina Prasad, S/o Rajdhari,  
R/o Misaula Bazar (Bishram Patti), Distt. Deoria.

... Applicants.

C/As Sri S.K. Om,  
Sri R.M. Pandey,  
Sri D.P. Agarwal.

Versus

1. Union of India through Town Engineer N.E. Rly.,  
Gorakhpur, Now designated as Dy. Chief Engineer,  
Gorakhpur Area, Gorakhpur.

... Respondent

C/R Sri C.P. Agarwa.

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O R D E R

Hon'ble Mr. S.K.I. Naqvi, Member-J.

On the strength of having worked with the respondents establishment, the applicants have come up before the Tribunal, seeking relief to the effect that they be given appointment w.e.f. the date of appointment of other ~~candidates~~ retrenched labours or in the alternative from 20.11.85 to 4.3.87 when Railway Board extended the policy. In support of their contention the applicants have filed papers to show the dates for which they worked. According to which, applicant Yogendra Mishra, worked for 243 days, during the period between 13.10.65 to 15.07.66, Shri Ramjeet, applicant no. 4 worked for 240 days, from 07.03.64 to 28.02.65, Shri Jai Narain, applicant no. 3 worked for 240 days from 13.11.67 to 04.08.68, Shri Singhasan, applicant no. 2 worked for 211 days from 09.05.67 to 30.12.67, and applicant no. 5 Shri Nagina Prasad worked for 179 days from 16.08.74 to 15.08.75.

2. The respondents have contested the case and filed CA with the preliminary objection regarding the bar of limitation. On merit too it has been submitted that the applicants have no case to get the relief sought for.

3. Heard learned counsel for the rival contesting parties and perused the record.

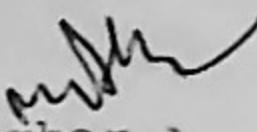
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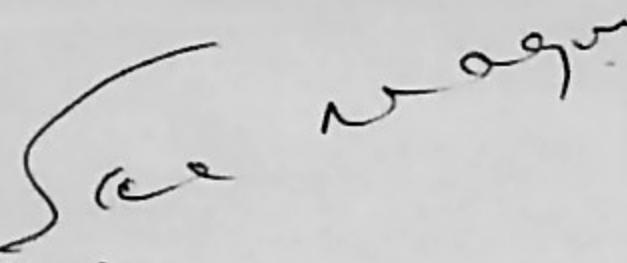
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4. We find that this OA has been filed in the year 1993 and amongst the applicants the latest retrenched is Nagina Prasad, as per their own case, who was not engaged after 15.08.75 and thereby the OA is grossly barred by period of limitation for which there is no explanation or request for condonation.

5. The OA is dismissed accordingly. There shall be no order as to costs.

  
Member-A

  
Member-J

/pc/